

SHUKLA): I beg to lay on the Table:—

(1) A copy of the Indian Forest Service (Appointment by Promotion) Amendment Regulations, 1968, published in Notification No. G.S.R. 537 in Gazette of India dated the 23rd March, 1968, under sub-section (2) of section 3 of the All India Services Act, 1951. [Placed in Library, See No. LT-765/68].

(2) A copy each of the following President's Acts under sub-section (3) of section 3 of the West Bengal State Legislature (Delegation of Powers) Act, 1968:—

(i) The Court-fees (West Bengal Amendment) Act, 1968 (President's Act No. 7 of 1968) published in Gazette of India dated the 26th March, 1968.

(ii) The West Bengal Separation of Judicial and Executive Functions Act, 1968 (President's Act No. 8 of 1968) published in Gazette of India dated the 26th March, 1968.

[Placed in Library, See No. LT-766/68].

(3) (i) A copy of the Arms (Second Amendment) Rules, 1967, published in Notification No. G.S.R. 3 in Gazette of India dated the 6th January, 1968, under sub-section (3) of section 44 of the Arms Act, 1959.

(ii) A statement showing reasons for delay in laying the above Notification.

[Placed in Library, See No. LT-671/68].

PRESIDENT'S ASSENT TO BILLS

SECRETARY: Sir, I lay on the Table following two Bills passed by

the Houses of Parliament during the current Session and assented to by the President since a report was last made to the House on the 29th March, 1968:—

(1) The Uttar Pradesh Appropriation Bill, 1968.

(2) The Uttar Pradesh Appropriation (Vote on Account) Bill, 1968.

COMMITTEE ON PUBLIC UNDERTAKINGS

NINTH REPORT

SHRI D. N. TIWARY (Gopalganj): I beg to present the Ninth Report of the Committee on Public Undertakings on Central Warehousing Corporation.

12.09 hrs.

RE. POINT OF ORDER

SHRI S. M. BANERJEE (Kanpur): My point of order is under rule 340. I wish to move that the debate on the Demands for Grants of the Ministry of External Affairs be adjourned for reasons which I shall state now.

Today in the whole country, more than 45,000 life insurance workers are on strike (*Interruptions*). I have got a report of complete stoppage of work by workers in the LIC. On top of the failure of Government to negotiate with them in time and forcing more than 45,000 insurance workers to go on strike, there is another reason why I seek adjournment. That is that today in public undertakings in Bangalore, in HAL and B.E.L. 14,000 workers are on the streets because of lock-out. HAL is a vital defence installation manufacturing supersonic jets. I am surprised that the hon. Defence Minister and the Finance Minister or in his absence, Shri K. C.